

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 9743 OF 2010
ARISING OUT OF SLP (C) NO. 7241 OF 2007

RAJENDRA BANSAL

...

APPELLANT

VERSUS

STATE OF U.P. & ORS.

...

RESPONDENTS

O R D E R

Leave granted.

It is agreed by the learned counsel for the parties that the case is covered in favour of the appellant by the decision of this Court in Iqbal Naseer Usmani v. Central Bank of India & Iors. (2006) 2 SCC 24.

The present appeal is allowed in the same terms.

.....J
[HARJIT SINGH BEDI]

.....J
[CHANDRAMAULI KR. PRASAD]

NEW DELHI,
NOVEMBER 15, 2010.